

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:AT HYDERABAD

O.A.No. 212 of 1990

Date of Order: 12-2-1990.

Between:-

C. Jayasimha and others

...Applicants.

and

1. The Union of India, represented by Secretary to Government, Ministry of Home Affairs, Department of personnel, New Delhi-110 001.
2. The Union Public Service Commission, represented by its Secretary, Dholpur, Shahjahan Road, New Delhi.

...Respondents.

FOR THE APPLICANTS

: Mr. K. Sudhakar Reddy Advocate for Madhava Reddy  
Jagannath

FOR THE RESPONDENTS

: Mr. N. Bhaskara Rao, Addl. CGSC.

CORAM: THE HON'BLE MR. B. N. JAYASIMHA: VICE CHAIRMAN.

THE TRIBUNAL MADE THE FOLLOWING ORDER:-

Admit. Subject to the applications of the applicants for Civil Services preliminary Examination, 1990 being received in the office of the 2nd respondent before the last date prescribed for receipt of the applications viz., 14-3-1990, the respondents shall entertain the applications and process the same pending further orders.

Notice to respondents returnable within six weeks. Post the main application after six weeks along with O.A.204 of 1990.

*Then (23/2/90)*  
*Deputy Chairman (H)* *Deputy*  
*COURT OFFICER* *14/2/90*

TO:

1. The Secretary, (Union of India) to Government, Ministry of Home Affairs, Department of personnel, New Delhi-110 001.
2. The Secretary, Union Public service commission, Dholpur, Shahjahan road, New Road, New Delhi.
3. One copy to Mr. D. Madhava Reddy, Advocate, CAT, Hyderabad.
4. One copy to Mr. N. Bhaskara Rao, Addl. CGSC, CAT, Hyderabad
5. One spare copy.

kj.

*I.P. Jaiswal  
(23/2/90)*

Draft by: Checked by: Approved by:  
D.R.(C)

Typed by: Compared by:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH.

HON'BLE MR. B. N. JAYASIMHA: (V.C.)  
A N D

HON'BLE MR. D. SURYA RAO: MEMBER (JUDGE)  
A N D

HON'BLE MR. J. NARASIMHA MURTHY: (M) (J)  
A N D

HON'BLE MR. R. BALASUBRAMANIAN: (M) (A)

To be posted allegedly OA 204/90  
after 6 weeks

DATED: 12-3-90

ORDER/JUDGMENT:

M.A./R.A./C.S./M.S. in

T.A.M.D. (W.E. No. )

D.L. No. 212/90

Admitted and Interim directions  
issued.

Allowed.

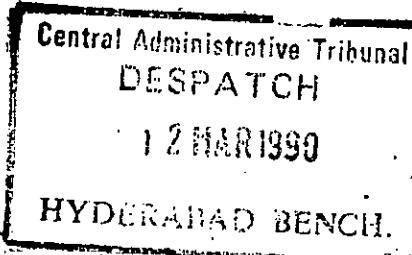
Dismissed.

Decreed w/ direction.

M.A. Ordered.

No order as to costs.

Sent to Xerox on:



To:

1. The Secretary to Government, (Union of India) Ministry of Home Affairs, Department of Personnel, New Delhi-110 001.
2. The Secretary, Union Public Service Commission, Dholpur, Shahjahan Road, New Delhi.
3. One copy to Mr. N. Ram Mohan Rao, Advocate, Brindavan Apartments, Lakdikapool, Hyderabad.
4. One copy to Mr. K. Sudhakar Reddy, Advocate, A-14, IIIrd Floor, Abids Shopping complex, Near Emerald Hotel, Abids, Hyderabad-1.
5. One copy to Mr. D. Madhava Reddy, Advocate, A-14, IIIrd Floor, Abids Shopping complex, Near Emerald Hotel, Abids, Hyderabad-500 001.
6. One copy to Mr. Naram Bhaskara Rao, Addl. CGSC, CAT, Hyderabad.
7. One spare copy.

kj.



*J*  
CHECKED BY 105/90

TYPED BY:

COMPARED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH:HYD.

HON'BLE MR.B.N.JAYASIMHA: V.C.

HON'BLE MR.D.SURYA RAO: MEMBER: (JUDL)

AND

HON'BLE MR.J.NARASIMHA MURTHY (M) (J)

AND

HON'BLE MR.R.BALASUBRAMANIAN: (M) (A)

DATED: 7-8-90

ORDER/JUDGMENT: \_\_\_\_\_

M.A./R.A./C.A./No. in

T.A. No. W.P. No.

O.A. No. 212/90

Admitted and Interim directions issued.

Allowed.

Dismissed for default.

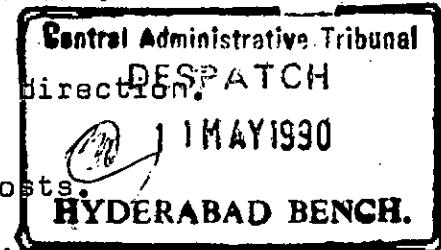
Dismissed.

Disposed of with Direction. **DESPATCH**

M.A. ordered.

No order as to costs.

Sent to Xerox on:



*Posting to note*

*Post on 19-6-90 for  
final hearing*

*AM  
105/90*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO. 212 of 1990.

Between

1. C.Jaya Sankar, 2. P.Viswanatha Rao  
3.V.V.S.Ramavatharam, 4.S.Ramakrishna,  
5.S.Aravind, 6. J.Brahma. . .

Dated: 30-4-93.

Applicants

And

1. The Union of India, represented by Secretary to Government, Ministry of Home Affairs, Department of Personnel, New Delhi.
2. The Union Public Service Commission, represented by its Secretary, Dholpur House, Shahjahan road, New Delhi.

... Respondents

Counsel for the Applicant : Sri. Dasari Madhava Reddy.

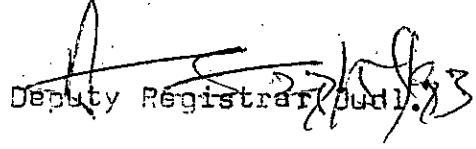
Counsel for the Respondents : Sri. N.V.Ramana, ~~xxxxxx~~/Addl.CGSC

CORAM:

Hon'ble Mr. A.S.Gorthi, Administrative Member  
Hon'ble Mr. T.Chandrasekhar Reddy, Judicial Member

The Tribunal made the following order:-

The relief asked for in this application pertains to the claim of the applicant for appearing before the Civil Service Examination 1990. When this application came up for admission an interim order was passed allowing the applicant to appear for the said examination. Learned counsel for the applicant now states that the applicant having appeared for the said examination did not qualify there. The application has thus become infructuous. He therefore does not wish to press the O.A. Hence this O.A. is dismissed as infructuous. There shall be no order as to costs.

  
Deputy Registrar

Copy to:-

1. Secretary to Government, Ministry of Home Affairs, Department of Personnel, Union of India, New Delhi-001.
2. The Secretary, Union Public Service Commission, Dholpur House, Shahjahan road, New Delhi.
3. One copy to Sri P.Madhavreddy advocate, CAT, Hyd.
4. One copy to Sri. N.V.Ramana ~~xxxxxx~~/Addl.CGSC, CAT, Hyd.
5. One spare copy.

Rsm/-

